

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 207
CP(IB)/22(AHM)2023

Order under Section 95 IBC

IN THE MATTER OF:

IDBI Bank Limited

V/s

Mridula Kamlesh Gupta
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on ..15/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.

For the Respondent :

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned.

Matter stands adjourned to 05.06.2023.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)